2675 Pro-Chinese Slogans in NOVEMBER 24, 1967 Calcutta (CA)

Papers Laid 2676

SHRI D. C. SHARMA (Gurdaspur): Close down the Law Ministry.

SHRI VIDYA CHARAN SHUKLA: As far as the incident in Kerala is concerned, we have received the report of the Kerala Government and are examining it. If it is possible to take any action, we will definitely take it (*Inetrruptions*).

MR. SPEAKER: No, no. If one side starts it, the other side will also follow suit. Shri Sheo Narain does not have the sole privilege of doing it. If he starts, Shri Kachwai is bound to start it and I will be helpless. Therefore, I would make this appeal to all: Please maintain some homour and let us proceed without interruptions of this type.

SHRI VIDYA CHARAN SHUKLA: I do definitely agree with the hon. Member that it is a very serious matter. We do regard it as a serious matter.

SHRINATH PAI: On a point of order

SHRI BALRAJ MADHOK (South Delhi): The hon. Minister has just now said that existing laws are not enough to deal with this situation. Any number of times a suggestion has been made that in the interests of the country a law of treason should be put on the statute book. Are Government prepared to do it now ?

MR. SPEAKER: No answer need be given.

SHRI NATH PAI: The hon. Minister has just now said that the Government of India agree with our apprehensions and fears but he says that Government have no powers. May I remind him what powers they have under the Proclamation of emergency? They must know because he denies the existence of the powers.

MR. SPEAKER: No. He need not elaborate that.

SHRI NATH PAI: No, he says that he has no powers. I want to tell him that Government have powers. The other day his senior colleague chided me though he said that he is not a constitutionalist. One need not be a constitutionalist to understand these things. May I humbly submit that a little workable knowledge of the Constitution is useful even in a Home Minister. Article 355

"It shall be the duty of the Union to protect every State against external aggression and internal disturbance..."

If this is not internal disturbance, what is it? The duties and the powers are very clearly laid down. Whether they will be agreeable to use the powers is my question.

MR. SPEAKER : We can discuss it some other time. Papers to be laid on the Table.

SHRI NATH PAI: No.

MR. SPEAKER: He has already said that the matter was referred to the Law Ministry and they have expressed certain opinion. we cannot expect him now to come and say 'I will accept your position'. They will consider it. Perhaps the senior Minister will also consider it and at that time the hon. Member's point of view will also be placed before them. But at this moment, he cannot say that he entirely accepts what the hon. Member is saying.

SHRI HEM BARUA (Mangaldai): To say that there is no law against treason is itself treasonable.

12.35 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF THE SAMBHAR SALTS LIMITED, JAIPUR, AND GOVERNMENT REVIEW THEREON ETC.

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOP-MENT AND COMPANY AFFAIRS (SHRI BHANU PRAKASH SINGH): On behalf of Shri Fakhruddin Ali Ahmed I beg to lay on the Table—

- (i) A copy of the Annual Report of the Sambhar Salts Ltd., Jaipur. for the Year 1965-66 along: with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section(1) of section 619 A of the Companies Act, 1956.
 - (ii) Review by the Government on the working of the above company.
- [Placed in Library, see No. LT. 1703/67].

- (2) (i) A copy of the Annual Report of the Hindustan Salts Limited, Jaipur, for the year 1965-66, alongwith the audited accounts and the comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
 - (ii) Review by the Government on the working of the above company.
 [Placed in Library, see No. LT-

1704/67

MEMORANDUM AND ARTICLES OF ASSOCIA-TION OF HINDUSTAN COPPER PRIVATE LTD.

THE MINISTER OF STEEL, MINES AND METAL (DR. CHENNA REDDY): I beg to lay on the Table a copy of the Memorandum and Articles of Association of Hindustan Copper Private Limited. [Placed in Library, see No. LT-1705/67.]

NOTIFICATIONS UNDER ESSENTIAL COM-MODITIES ACT, 1955

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI): On behalf of Shri Dinesh Singh.

I beg to lay on the Table-

- (1) A copy of Notification No. S.O. 3760 published in Gazette of India dated 16th October, 1967, making certain amendment to the Essential Commodities (Regulation of Production and Distribution for purposes of Export) Order, 1966, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (2) A copy of notification No. S.O. 3761 published in Gazette of India dated the 16th October, 1967, issued under section 5A of the Essential Commodities Act, 1955. [Placed in Library, see No. LT.
- [Placea in Library, see No. L1. 1706/67.]

ANNUAL REPORT OF THE COAL BOARD, ETC.

THE MINISTER OF STATE IN THE MINISTRY OF STEEL, MINES AND METAL (SHRI P. C. SETHI): I beg to lay on the Table—

(1) A copy of the Annual Report of the Coal Board, Calcutta for the year 1965-66 (Hindi version). [Placed in Library, see No. LT-1707/67].

- (2) A copy of the Financial Report of the National Coal Development Corporation Limited, Ranchi, for the period January-March, 1967, in pursuance of an assurance given on the 23rd June, 1967, in answer to supplementaries on Short Notice Question No. 17. [Placed in Library, see No. LT-1708/67].
- (3) A copy of Government Resolution No. C 2-8 (7)/67, published in Gazztte of India dated the 21st October, 1967, extending the period for submission of the Report of the National Coal Development Corporation Committee, [Placed in Library, see No. LT-1709/67.]
- ANNUAL REPORT OF THE CARDAMOM BOARD FOR HE TEAR 1966-67, etc.

SHRI MOHD. SHAFI QURESHI : I beg to lay on the Table-

- A copy of the Annual Report on the working of the Cardamom Board for the year 1966-67. [Placed in Library, see No. LT-1710/67.]
- (2) A copy of the Annual Administration Report of the Tea Board for the year 1966-67. [Placed in Library, No. LT-1711/67.]
- (3) A copy of the Annual Report on the activities of the Rubber Board for the Year 1966-67. [Placed in Library, see No. LT-1712/67.]
- (4) A copy of the Annual Report of the Coffee Board for the year 1966-67, [Placed in Library, see No. LT-1713/67.]
- (5) A copy of the Tea (Amendment) Rules, 1967, published in Notification No. GSR 1394 in Gazette of India dated the 16th September, 1967, under sub-section (3) of section 49 of the Tea Act, 1953. [Placed in Library, see No. LT-1714/67.]
- (6) A copy of Notification No. S.O. 4050 published in Gazette of India dated the 2nd November, 1967, issued under section 14 of the Forwards Contracts (Regulation) Act, 1952. [Placed in Library, see No. LT-1715/67.]